

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 37313/2019

(Arising out of impugned final judgment and order dated 22-04-2019 in LPA No. 418/2018 passed by the High Court Of Judicature At Patna)

ARJUN YADAV & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 163181/2019 - CONDONATION OF DELAY IN FILING and IA No. 163185/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 163183/2019 - EXEMPTION FROM FILING O.T. and IA No. 20721/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 29325/2019 (XVI)

(IA No. 182132/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 182131/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Gaurav Agrawal, AOR

Mr. V.C. Shukla, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Ajay Awasthi, Adv.
Mr. Tarun Gulia, Adv.
Mr. Sushant Bajaj, Adv.
Mr. Anantha Narayana M.G., AOR

For Respondent(s)

Mr. Vikramjit Banerjee, Ld Asg
Mr. Vikrant Yadav, Adv
Nachiketa Johi, Adv
Mr. Rajat Nair, Adv
Mr. Kanu Agrawal, Adv
Ms. Vaishali Verma, Adv
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

The special leave petitions are dismissed on merits.

Pending applications stand disposed of.

**(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS**

**(VIDYA NEGI)
COURT MASTER**